

[SCHEDULE.] Rep. by the Repealing Act, 1938 (1 of 1938).

STATE AMENDMENT

Uttar Pradesh

Amendment of section 26 and 28 of Act (1 of 1971).—The State Government may, by notification in the official Gazette, with respect to any local area specified in the notification declare that section 26 of the Principal Act, as amended by this Act and section 28 of the Principal Act, shall stand further amended and modified as specified in the Schedule and with effect from the date of the said declaration the Principal Act shall stand amended accordingly.

SCHEDULE

1. For section 26 of the Principal Act, amended by this Act, the following shall be substituted—

“26. Penalty for damage caused by land by cattle.—Any owner, keeper or attendant of cattle, who through neglect or otherwise, damage or causes or permits to be damaged any land or any crop or produce of land by allowing such cattle to trespass thereon, shall, on conviction before a Magistrate, be liable—

(a) for first offences to a fine not less than Rs. 10 but not exceeding Rs. 250 or to imprisonment for a term not exceeding three months or of both.

(b) for the second or subsequent offence to an imprisonment for a term not exceeding three months and fine not exceeding Rs. 500.

2. **Application of fines recovered under section 25, 26 or 27.**—For section 28 of the Principal Act, the following shall be substituted—

“28. Application of fines recovered under sections 25, 26 or 27.—All fines recovered under section 25, clause (a) of section 26 or section 27 may be appropriated in whole or in part as compensation for loss or damage proved to the satisfaction of the Convicting Magistrate.”

[Vide Uttar Pradesh Act 7 of 1954, s. 3]